

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/552 /2009 - CU[DB]

Date 04/04/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

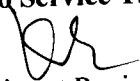
To :
SH. PANKAJ KAPOOR, PROP.
ASSOCIATED IMPORT & EXPORT, 117 GHASS
MANDI BASTI SHEKHAN, JALANDHAR (PUNJAB)
SH. PANKAJ KAPOOR, PROP.

Appellant
Vs
Respondent

C.C. (PREVENTIVE) AMRITSAR

I am directed to transmit herewith a certified copy of Final order No.C/137/ 2011 CU[DB] dated 31.03.2011

passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

C.C. (PREVENTIVE) AMRITSAR
CUSTOM HOUSE, CENTRAL
REVENUE BUILDING, THE MALL,
AMRITSAR 143001.

2. Adv. / Consult

3. C.D.R

4. Bar association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

9. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi -

10. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

11. LAWCRUX Advisors Pvt Ltd, LAW House.1-8, Sector - 10, Faridabad 121003 (Harvana)

12. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

13. Office Copy

14. Guard file


Assistant Registrar
(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. III**

Customs Appeal No. 552 of 2009

[Arising out of Order-in-Appeal No. 4/Cus//2009 dated 27.3.2009
passed by the Commissioner of Customs, Amritsar]

For approval and signature:

Hon'ble Dr. C. Satapathy, Member (Technical)

Hon'ble Mr. D.N.Panda, Member (Judicial)

-
1. Whether Press Reporters may be allowed to see : *Yes*
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
 2. Whether it should be released under Rule 27 : *Yes*
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
 3. Whether Their Lordships wish to see the fair : *Seen*
copy of the Order?
 4. Whether Order is to be circulated to the : *Yes*
Departmental authorities?

M/s. Pankaj Kapoor

Appellants

Vs.

Commissioner of Customs
Amritsar

Respondent

Appearance: None for the Appellants

Mr. K.K. Jaiswal, SDR for the Respondent

CORAM: Hon'ble Dr. C. Satapathy, Member (Technical)
Hon'ble Mr. D.N.Panda, Member (Judicial)

Date of Hearing/decision : 28.3.2011

Final **ORDER NO. C/137/11**

Per Dr. C. Satapathy (for the Bench):

No one is present on behalf of the appellants. The order of the pre-deposit has not been complied with. As such, the appeal is dismissed on the ground of non-compliance with the order of pre-deposit under the provisions of section 129E of the Customs Act, 1962.

(Dr. C. Satapathy)
Technical Member

(D.N.Panda)
Judicial Member

SS